

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
C.M.P. No.766 of 2019**

M/s Regional Provident Fund Commissioner, Employees  
Provident Fund Organization, Ministry of Labour,  
Government of India, Regional Office, Ranchi

..... **Petitioner**

**Versus**

Ms I.A.G. Company Ltd. Ramgarh (Jharkhand)

..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : Mr. Sandeep Verma, Advocate

For the O.P :

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 10<sup>th</sup> September, 2021**

1. By way of last chance, two weeks' further time on the personal reason is granted to the learned counsel for the petitioner.
2. Put up this case after two weeks.

**(Rajesh Kumar, J.)**

Chandan/-